

The Minister of Industry (Shri Manubhai Shah): (a) and (b). We have not received any proposal to set up a lacquering plant at Moradabad for polishing etc. of brass and copper ware.

Kiln for Handmade Pottery

2264. Shrimati Maimoona Sultan: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is proposed to set up a common Kiln for baking hand made pottery at high temperatures to encourage the handicraft industry; and

(b) if so, where and at what cost?

The Minister of Industry (Shri Manubhai Shah): (a) No, Sir.

(b) Does not arise.

Import of Ivory

2265. Shrimati Maimoona Sultan: Will the Minister of Commerce and Industry be pleased to state:

(a) the quantity of ivory imported so far, during each of the years since the beginning of the Second Five Year Plan;

(b) whether it was not sufficient to meet the requirements of the cottage industry; and

(c) whether any arrangements are being made to augment the supply of ivory to the industry in the forthcoming year and, if so, what?

The Minister of Industry (Shri Manubhai Shah): (a) The quantity of Ivory (Unmanufactured) imported during each of the years 1956-57 to 1960-61 (April—November) is as follows:—

Year	Quantity in '000' of lbs.	Value in '000' of Rs.
1956-57	276	4244
1957-58	258	3346
1958-59	88	1494
1959-60	177	3488
1960-61 (April—November)	133	2970

(b) It has been reported that the ivory manufacturers had been experiencing shortage of raw ivory.

(c) A special scheme for allowing import of unmanufactured ivory against export of ivory articles is being considered.

Raw Materials for Cottage Industry

2266. Shrimati Maimoona Sultan: Will the Minister of Commerce and Industry be pleased to state: .

(a) whether the cottage industry is suffering from shortage of raw materials;

(b) if so, to what extent; and

(c) whether this shortage can possibly be met indigenously and if so, to what extent?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). There is no shortage of raw material in respect of the Coir, Handloom and Khadi and Village Industries. In regard to handicrafts and Sericulture, some dearth of raw material has been felt. For handicrafts, the shortage is felt in respect of the materials required for Art-metalware, Ivory goods, Zari goods and carpets. The extent of the shortage is being assessed. Most of the shortage has to be met by imports. In the case of Sericulture, the shortage is estimated at 6 to 9 lakh lbs. of raw silk and 1.35 to 2 lakh lbs. of spun silk. The shortage cannot at present be met through indigenous resources.

Handicraft Goods

2267. Shrimati Maimoona Sultan: Will the Minister of Commerce and Industry be pleased to state:

(a) how many emporia are at present selling out Handicraft goods in the country; and

(b) what was the income from the sale of these goods during the last five years separately?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). As far as Government is aware, about 142

emporia are selling handicraft goods in the country. These emporia are being run by various agencies such as State Governments, private institutions traders etc. etc., and no information is available in regard to their income from the sale of handicraft goods.

Rent of Residences Allotted to Government Employees in New Delhi

2268. { Shri Vajpayee:
Shri Assar:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that 10 per cent. rent is being deducted even in respect of the compensatory allowance from the Government employees in occupation of Government residences in New Delhi;

(b) if so, whether the said compensatory allowance is not taken into account for the purpose of the allotment of the quarters in New Delhi; and

(c) if the answer to part (b) above be in the affirmative, the reasons for the same?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) Yes.

(b) Yes.

(c) "Emoluments" for the purpose of recovery of rent for Government accommodation include *inter alia* compensatory (city) allowance in accordance with the provisions of Fundamental Rule 45-C. Eligibility of officers for various classes of accommodation is determined with reference to the "emoluments" as defined in the allotment rules. For this purpose the compensatory (city) allowance is not taken into consideration in determining the emoluments. The allowance is paid to Government servants only in certain cities where the cost of living is high and is related to the expensiveness of the city.

The class of accommodation to which an officer is entitled is co-related to his status normally determined by pay. Moreover, the inclusion of this allowance in "emoluments" for the purpose of allotment is not likely to be of much practical benefit to the officers concerned in securing allotment of higher class accommodation.

Houses Built on Nazul Land in Paharganj, New Delhi

2269. { Shri Vajpayee:
Shri Assar:

Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it is a fact that displaced persons who have built houses on the nazul land left by the evacuees in Paharaganj, New Delhi, are being asked to pay something as "goodwill" for the land to Government;

(b) whether it is also a fact that the Custodian is charging the cost of this nazul land at between Rs. 50 to 80 per sq. yard though the land has never been acquired or developed by the Rehabilitation Ministry;

(c) whether tenders are being invited for the sale of properties built by displaced persons on this land resulting in further displacement of refugees; and

(d) if so, whether there is any proposal to resettle the refugees thus rendered homeless?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) to (d). The matter is under examination in consultation with the Delhi Development Authority and other connected Departments Pending examination all action to dispose of the property has been stayed.